

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1109 & 806 OF 2019 IN**  
**DFR NO. 1051 OF 2019**

**Dated: 4<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Madhya Pradesh Power Management Company Ltd. .... Appellant(s)**  
**Versus**

**Madhya Pradesh Electricity Regulatory Commission & .... Respondent(s)**  
**Anr.**

Counsel for the Appellant(s) : Mr. Aashish Anand Bernard  
Mr. Paramhans Sahani

Counsel for the Respondent(s) :

**ORDER**

**IA NO. 1109 OF 2019**

*(Application for condonation of delay in refiling the appeal)*

In this application, the Applicant/Appellant has prayed that 38 days' delay in refiling the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in refiling the appeal is condoned. The application is disposed of.

**IA NO. 806 OF 2019 IN**  
**DFR No. 1051 of 2019**

Issue notice to the respondents returnable on 22.08.2019. Dasti, in addition, is permitted.

List the matter on **22.08.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/kt

**(Justice Manjula Chellur)**  
**Chairperson**